

**Development of Buddhist Centres of
Cuttack District, Orissa**

71. SHRI BRAJA MOHAN MOHANTY:
Will the Minister of CIVIL AVIATION AND
TOURISM be pleased to state:

(a) whether there is any proposal to develop the infrastructure facilities for tourist centres of Lolitagiri, Udaigiri and Ratnagiri Buddhist Centres in Cuttack district in Orissa to promote international tourism; if so, the details thereof;

(b) whether the task force constituted for the purpose has submitted its report; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir. With a view to ensuring planned and integrated development of Lalitagiri, Ratnagiri and Udaigiri Buddhist Centres in Cuttack district of Orissa, the Central Department of Tourism has got prepared a Master Plan through the Town and Country Planning Organisation. This Master Plan has been sent to the State Government of Orissa for initiating projects.

(b) Yes, Sir.

(c) The Task Force identified four centres in Orissa viz, Udaigiri, Ratnagiri, Lalitagiri and Dhauli for development of infrastructure, publicity and promotion. The Central Department of Tourism has asked the Government of Orissa to formulate specific proposals for financial assistance to develop tourism infrastructure at these centres.

**Findings of Team on Unintended
Benefits Earned by Drug Companies**

72. SHRI RAJ KUMAR RAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether his Ministry appointed a team to work out the unintended benefit made by drug companies;

(b) if so, whether the team has submitted its report; and

(c) the findings of the team and the action taken or contemplated thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI P. NAMGYAL): (a) The Government has constituted a Group which after going through the representations received by the Government from various drug manufacturing companies or Drug Industrial Associations would make suggestions to the Government in order to determine a policy which could be uniformly applied in connection with the claims against various drug manufacturing companies arising under para 7 (2) of DPCO, 1979.

(b) and (c). The Group has submitted its Report which is under examination of the Government.

IAAI Land in Sahar Airport, Bombay

73. SHRI K.P. UNNIKRISHNAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the extent of land owned or held by the International Airports Authority of India around Sahar International Airport, Bombay and between Sahar and Santacruz (Domestic) Airport;

(b) the area occupied by unauthorised squatters, trespassers and occupied by illegal constructions, hutments and slums on this land;